

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A./020/0076/2018
Date of Order : 20-04-2018

Between :

Nadavaram Ranga Swamy,
S/o Sri Rangam, Aged about 43 years,
Postal Assistant, Giddalur Gr-I PO,
Giddalur, Psrakasam DT,
R/o Door No.7-16-2, Garrevari Street,
Giddalur, Prakasam Dt-523357.Applicant

AND

1. Union of India represented by
The Secretary to Government,
Department of Posts, New Delhi.
2. The Postmaster General,
Kurnool Region, Kurnool-518002.
3. The Superintendent of Post offices,
Nandhyal Division, Nandhyal-518502.Respondents

Counsel for the Applicant: Mr V Narasimhulu

Counsel for the Respondents : Mr A Radhakrishna

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Mr V Narasimhulu, learned counsel appearing for the applicant submits that subsequent to filing of the Original Application, suspension order has been revoked. Therefore no cause survives for adjudication in the Original Application.

2. Accordingly the Original Application is dismissed as infructuous with no order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 20th April, 2018.
Dictated in Open Court.

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